

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 213
IB-2340/ND/2019**

IN THE MATTER OF:

M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 05.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Rajendra
Beniwal, Mr. Kumar
Sumit, Mr. Chirag
Gupta and Ms. Bano
Deshwal, Advocates**

**For the Respondent/ Corporate-debtor :Mr. M.P. Sahay and
Ms. Eccha Shukla,
Advocates**

ORDER

Heard the submissions made by the counsel for the financial-creditor. Counsel for the corporate-debtor is present. Authorized Representative is also present and submitted that they have received 12 cheques towards full and final settlement of their claim. The application filed under Rule 11 of NCLT rules, 2016 is taken on record and the application is allowed as a consequence the petition filed under Section 7 stands dismissed as withdrawn, in exercise of powers conferred under Rule 11 of the NCLT Rules, 2016.

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**(P.S.N. Prasad)
Member (J)**